

ITEM NO.5

COURT NO.12 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 2/2016, and I.A. 3/2016 in Petition(s) for Special Leave to Appeal (C) No(s). 27093/2014
(Arising out of impugned final judgment and order dated 03/07/2013 in WP No. 48842/2011 passed by the High Court Of Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

RATAN BABU SAXENA AND ORS

Respondent(s)

(For substitution and c/delay in filing substitution appln. and office report)

Date : 29/07/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBER]

For Petitioner(s) Mr. Vikrant Yadav, Adv.

Mr. Sudeep Kumar, Adv.

Mr. Abhishth Kumar, Adv.

For Respondent(s) Ms. Manu Bharadwaj, Adv.

For M/s Manoj Swarup & Co.

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing application for substitution to bring on record the legal representatives of deceased Respondent No.3, is condoned.

Issue notice returnable in four weeks.

In the meantime, the petitioners are directed to take steps to bring on record the legal representatives of deceased respondent no.2.

(Sanjay Kumar-II) (Indu Pokhriyal)

Court Master

Court Master